CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.347/MP/2023 along with IA No.54/2024

: Petition under Section 79 of the Electricity Act, 2003, seeking direction Subject

upon Respondent No. 1 to pay Late Payment Surcharge, compounded on monthly rest, on the delayed payments, in terms of

the PPA dated 21.07.2017.

Petitioner : Wind Three Renergy Limited (WTRL)

: Power Trading Company India Limited (PTCIL) and Anr. Respondents

Date of Hearing : 23.4.2025

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sanjay Sen, Sr. Advocate, WTRL

> Shri Hemant Singh, Advocate, WTRL Ms. Supriya Rastogi, Advocate, WTRL Shri Harshit Singh, Advocate, WTRL Ms. Lavanya Panwar, Advocate, WTRL

Shri Jay Lal, Advocate, WTRL Shri Arun Lal, Advocate, WTRL Shri Devansh, Advocate, WTRL Ms. Ruth Elwin, Advocate, WTRL Ms. Neha Dabral, Advocate, WTRL Shri Ravi Kishore, Advocate, PTCIL

Record of Proceedings

During the course of the hearing, the learned senior counsel for the Petitioner and the learned counsel for the Respondent, PTCIL, made detailed submissions and concluded their respective arguments.

- Considering their request, the Commission permitted both sides to file their respective written submissions within three weeks, with a copy to the other side. Further, the Commission also permitted the Respondent, PTCIL, to indicate the details of supplementary bills raised upon Respondent No.2, Jharkhand Bijli Vitran Nigam Limited, under the PSA, if any, in its written submissions.
- 3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)